



FAQs on Primary Market Issuances Frequently Asked Questions on Primary Market Issuances – For Reference Only

Disclaimer: These FAQs are not the interpretation of law but provide only a simplistic explanation of terms / concepts related to primary market. All information has been updated till June 26, 2013. For full particulars of laws governing the primary market, please refer to the Acts/Regulations/Guidelines/Circulars appearing under the Legal Framework Section of our website i.e. www.sebi.gov.in.

FAQs under this section have been categorised in the following six sub-sections:

1. [Issues by Indian companies in India](#)
2. [Issues by foreign companies in India \(Indian Depository receipts\)](#)
3. [IPO Grading](#)
4. [Electronic Clearing Scheme \(ECS\) for refunds](#)
5. [Applications Supported by Blocked Amount \(ASBA\) Facility](#)
6. [Use of Unified Payments Interface \(UPI\) with ASBA in public issue process](#)
7. [Public issues in electronic form and use of nationwide broker network of Stock Exchanges for submitting application forms](#)

